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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 8th June, 1978.

NOTIFICATION
(INCOME TAX)

No. 234/ (F.NO.187/11/78-IT.AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that the following amendment shall be made in the Schedule appended to its notification No.679(F.NO. 187/2/74-IT.AI) dated 20th July, 1974, as amended from time to time:-

Against S.No.12-B, under column 3 of the Schedule, the existing entry at item 7 (i.e. Central Circle Guntur) shall be substituted as under:-

7. Central Circle, Kakinada.

sd/
(M. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
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V.P. Vaswani
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SECTION OFFICER
CENTRAL BOARD OF DIRECT TAXES